IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH

O.A. No. /7/93 T.A. No.

R.P.Tiwari	Petitioner	
Mr.D.V.Mehta	Advocate for the	Petitioner(s)
Versus		
Union of India & others	Respondent	

DATE OF DECISION 8/6/93

CORAM:

The Hon'ble Mr. R.C.Bhatt

: Judicial Member

____Advocate for the Respondent(s)

The Hon'ble Mr. M.R.Kolhatkar

- : Admn. Member
- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not ? \times

Mr.Akil Kurehhi

- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

R.P.Tiwari,

Night Watchman,

office of Official Liquidator,
High Court of Gujarat,

Ahmedabad.

....applicant

Advocate

Mr.D.V.Mehta

versus

- Official Liquidator, Office of Official Liquidator, High Court of Gujarat, Ahmedabad.
- 2. The Regional Director,
 Western Region,
 'Everest',
 100,Marine Lines,
 Fort,
 Bombay-400 002
- 3. Union of India (notice to be served through The Secretary,
 Govt.of India,
 Ministry of Industry,
 Shastri Bhavan,
 R.P.Road,
 New Delhi.

... respondents.

Advocate

Mr.Akil Kureshi

ORAL ORDER

O.A./7/93

Date: 8/6/1993

Per: Hon'ble Mr.R.C.Bhatt,
Judicial Member

Mehta for the applicant and Mr.Akil Kureshi for the respondents.

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- watchman serving in the office of the respondent no.1
 has filed this application, under section 19 of the
 Administrative Tribunal Act, 1985. praying that his
 service be regularised for all purposes from the date
 of his appointment i.e. 15th July, 1985. The notice
 was issued to the respondents to file reply on admission.
 The respondents have filed reply. Perusing the record
 of this matter, we are of the view that this matter
 can be disposed of finally by giving suitable directions
 to the respondents.

New

ORDER

The respondent no.2 is directed to dispose of the representation of the applicant dated 22nd November, vide Ann.A/3 within 3 months from the receipt 1991 of this order of this Tribunal, according to the rauls. The respondents should not in meanwhile take any steps to terminate the service of the applicant. Them applicant at .liberty to file petition before this Tribunal, if in case, he is aggrieved by the ultimate decision of the respondents on the representation made by him. The application is disposed of. No order as to costs.

Mc Kothet kar (M.R.Kolhatkar)

Member (A)

(R.C. Bhatt)

Nes

Member (J)

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M.A. 135/94 in O.A. 7/93

16-3-1994

Heard. M.A. allowed. Time to dispose of the original applicant's representation extended till 30-4-1994. M.A. stands disposed of accordingly. No order as to costs.

(K. Ramamoorthy)
Member (A)

(N.B.Patel) Vice Chairman.

AAS.

Date		O.A.7/1993	·
Date Office Report	Office Report	Order	
6/10/93		M.A.515/93	
			area.

· Learned advocates are present. This M.A. is filed by the original respondehts for extention of time to comply with our order passed in O.A.7/93. Time is granted upto 6/12/93. M.A. is disposed of.

MR Kelle + Ken (M.R.KOLHATKAR) ...

Member(A)

Member(J)

ssh

As the Learned Member of the Bench is not available. the maiter is adjourned

K. RAMAMOOR

AHMEDABAD BENCH

Application No. OP 17	<i>lg3</i> of	19	
Transfer Application No	O	Old	w.Pett.No

CERTIFICATE

Certified that no further action is required tobe taken and the case is fit for consignment to the Record Room (Decided).

Dated: 17/06/93.

Countersigned: R. S. Chnisticar.

Signature of the Dealing Assistant.

Section officer/Court officer.

THE CENTRAL ADMINISTRATIVE TRIBUNAL AT AHMEDABAD BENCH

INDEX SHEET

	CAUSE TITIE OA/4/93:	OF 19
	THE PARTIES R.P. Tiwani	
NAMES OF		
	VERSUS	
	and July and the second of the	PART A B & C
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1	Application.	1 +0 12
7	Deply:	19 to 24
3	Osal Ordes dtd 08/06/93	25to 31
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